

**COMMITTEE
ON
GOVERNMENT ASSURANCES
(1995-96)**

TENTH LOK SABHA

TWENTY EIGHTH REPORT

REQUEST FOR DROPPING OF ASSURANCES

(Presented on May 9, 1995)



सत्यमेव जयते

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28, 4

**LOK SABHA SECRETARIAT
NEW DELHI**

L O K S A B H A
C O R R I G E N D A

to the Twenty Eighth Report of the
Committee on Government Assurances
(1995-96) Tenth Lok Sabha.

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<u>Page No.</u>	<u>Para No.</u>	<u>Line</u>	<u>Correction</u>
11	2.16	6	For forestry <u>read forestry</u>
12	2.22	5	For provided <u>read provided</u>
13	2.23(d&e)	2	For charged sheeted <u>read chargesheeted</u>
23	6	9	For States <u>read State</u>

CONTENTS

	PAGE
COMPOSITION OF THE COMMITTEE (1993-94).....	(iii)
COMPOSITION OF THE COMMITTEE (1995-96).....	(v)
INTRODUCTION	(vii)
CHAPTER I	
REQUEST FOR DROPPING OF ASSURANCES (NOT ACCEPTED AND PENDING)	
(i) Request for dropping of assurance given on July 29, 1992 in reply to Unstarred Question No. 3200 regarding restoration of evacuees property to Goans/Portuguese or Mozambi- que nationals	1
(ii) Request for dropping of assurance given on December 19, 1991 in reply to Unstarred Question No. 4740 regarding theft of Petrol from Igatpuri Dock Yard	2
(iii) Request for dropping of assurances given on:	
(i) April 21, 1992 in reply to Starred Ques- tion No. 677; and.....	4
(ii) December 22, 1992 in reply to Unstarred Question No. 4717 regarding report of Chandulal Chandrakar Committee	5
CHAPTER II	
REQUEST FOR DROPPING OF ASSURANCES (ACCEPTED)	
(i) Request for dropping of assurance given on December 16, 1993 in reply to Unstarred Question No. 2247 regarding Petrol Retail Outlets and LPG Agencies in Himachal Pradesh	9
(ii) Request for dropping of assurance given on December 4, 1991 in reply to a point raised during the General Discussion on Sick Indus- trial Companies (Special Provision) Amend- ment Bill	10
(iii) Request for dropping of assurance given on March 17, 1992 in reply to Unstarred Ques- tion No. 3413 regarding Forest Clearance of Development Project.....	11

(ii)

	PAGE
(iv) Request for dropping of assurance given on April 8, 1993 in reply to Unstarred Question No. 5431 regarding Violence during Lok Sabha Elections in Uttar Pradesh	12
(v) Request for dropping of assurance given on March 3, 1994 during Special Mention regarding information of Bofors Case pending in Swiss Court.....	13
APPENDICES: Minutes of the Committee sitting held on June 6, 1994	15
Minutes of the Committee sitting held on June 27, 1994.....	18
Minutes of the Committee sitting held on September 20, 1994.....	21
Minutes of the Committee sitting held on March 31, 1995	24
ANNEXURES: I. State-wise projects accorded forest clearance from 1.3.91 to 29.2.92	25
II. State-wise project-rejected from 1.3.91 to 29.2.92	26
III. State-wise project proposals pending as on 29.2.1992	27

COMPOSITION OF THE COMMITTEE* ON GOVERNMENT
ASSURANCES (1993-94)

CHAIRMAN

Shri Basudeb Acharia

MEMBERS

2. Shri Vishveshwar Bhagat
3. Shri Gurcharan Singh Dadhahoor
4. Prof. K. Venkatagiri Gowda
5. Shri P.P. Kaliaperumal
- @ 6. Major D.D. Khanoria
7. Shri Harpal Panwar
8. Shri Surendra Pal Pathak
9. Shrimati Suryakanta Patil
10. Shri V. Srcenivasa Prasad
11. Shri Nawal Kishore Rai
12. Shri G. Ganga Reddy
13. Shri Yoganand Saraswati
14. Shri Shibu Soren
15. Shri V.S. Vijayaraghavan

SECRETARIAT

1. Shri Murari Lal—*Joint Secretary*
2. Smt. P.K. Sandhu—*Director*
3. Shri Madan Lal—*Assistant Director*

* The Committee was nominated by the Speaker w.e.f. 20 December, 1993 *vide* para 2609 of Lok Sabha Bulletin Part-II, dated 20.12.1993.

@ Nominated to the Committee on 23 December, 1993 *vide* para 2628 of Lok Sabha Bulletin Part-II dated 23.12.1993.

**. COMPOSITION OF THE COMMITTEE* ON GOVERNMENT
ASSURANCES (1995-96)**

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Shri Basudeb Acharia

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2. **Shri Vishveshwar Bhagat**
3. **Shri Gurcharan Singh Dadhahoor**
4. **Shri Santosh Kumar Gangwar**
5. **Shri P.P. Kaliaperumal**
6. **Shri Prabhu Dayal Katharia**
7. **Shri Harpal Panwar**
8. **Shrimati Suryakanta Patil**
9. **Shri Sashi Prakash**
10. **Shri V. Sreenivasa Prasad**
11. **Shri J. Chokka Rao**
12. **Shri Asht Bhuja Prasad Shukla**
13. **Shri Ummareddy Venkateswarlu**
14. **Shri V.S. Vijayaraghavan**
15. **Vacant**

SECRETARIAT

1. **Shri Murari Lal—*Joint Secretary***
2. **Smt. P.K. Sandhu—*Director***
3. **Shri Madan Lal—*Assistant Director***

* The Committee was nominated by the Speaker w.e.f. 4 February, 1995 vide para 3723 of Lok Sabha Bulletin Part-II, dated 13.2.95.

INTRODUCTION

1, the Chairman of the Committee on Government Assurances having been authorised by the Committee to submit the Report on their behalf, present this Twenty-Eighth Report of the Committee on Government Assurances.

2. The Committee (1995-96) were constituted on February 4, 1995.

3. The Committee at their sittings held on June 21, June 6, June 27 and September 20, 1994 considered requests (*vide* Memoranda Nos. 93, 94, 95, 96, 97, 98, 99, 100 and 101 received from the Ministries/Departments of the Government of India for dropping of pending assurances and their decisions are contained in this Report. At their sitting held on March 31, 1995, the Committee considered and adopted the Draft Twenty-Eighth Report containing all Memoranda except Memorandum No. 96. Memorandum No. 96 which is included in the Twenty-Third Report of the Committee on Government Assurances was presented to Lok Sabha on August 20, 1994.

4. The Minutes of the aforesaid sittings of the Committee form part of the Report (Appendices).

5. The conclusions/observations of the Committee are contained in this Report.

NEW DELHI;
March 31, 1995

Chaitra 10, 1917 (Saka)

BASUDEB ACHARIA,
Chairman,
Committee on Government Assurances.

CHAPTER I

(i) EVACUEES PROPERTY TO GOANS/PORTUGUESE OR MOZAMBIQUE NATIONALS

1.1 On July 29, 1992, the following Unstarred Question No. 3200 given notice of by Dr. Vasant Pawar, M.P. was addressed to the Prime Minister:—

- “(a) Whether the Government have held any talks with Portugal for restoration of evacuee property to Goans/Portuguese nationals;
- (b) if so, the outcome thereof;
- (c) whether any agreement has been reached between the two countries;
- (d) the total number of such evacuees;
- (e) the criteria adopted by the Government to fix the value of evacuee property; and
- (f) the total value of evacuee property?”

1.2 The then Minister of State in the Ministry of External Affairs (Shri Eduardo Faleiro) gave the following reply:—

“(a) Yes, Sir.

(b) to (f): The subject, as also the question of compensation to Indian Evacuees from Mozambique, is under consideration of Government and discussion with Portugal, with a view to determining the assets and liabilities of the respective countries.”

1.3 Reply to the question was treated as an assurance by the Committee which was to be fulfilled within three months of the date of reply *i.e.* by October 28, 1992.

1.4. On July 11, 1994, the Ministry of External Affairs approached the Committee on Government Assurances through the Ministry of Parliamentary Affairs *vide* their U.O. Note No. IV/EA(10)USQ—3200—LS/92 dated July 11, 1994, to drop the assurance on the grounds indicated below:—

“...the question of Compensation to Indian repatriates from Mozambique continues to remain under active consideration as well as discussion with the Government of Portugal with a view to determining the assets and liabilities of the citizens of the respective countries. Further progress in the matter, however, is not dependent on the Government of India alone as it involves interaction with the Government of Portugal and the sovereign discretion of that Government.

In view of the above, the answer provided to Lok Sabha Unstarred Question No. 3200 may be treated as final and the matter removed from the list of pending assurances."

1.5. The Committee considered the request of the Ministry of External Affairs for dropping the assurance at their sitting held on September 20, 1994.

1.6. The Committee did not agree to drop the assurance. The decision of the Committee was accordingly conveyed to the Ministry of External Affairs.

1.7 The Committee note that the then Minister of State in the Ministry of External Affairs had informed the House as far back as in 1992 that the discussions were held with the Government of Portugal by the Government of India regarding the assets and liabilities of the citizens of the respective countries. From the reply furnished now by the Ministry, the Committee are dismayed to observe that there is no significant change in the stand taken by the Government. They have again been informed that the question of compensation to Indian repatriates from Mozambique as well as the discussions with the Government of Portugal continue to remain under their active consideration. They have further been informed that the matter is not dependent on Government of India alone.

1.8 While the Committee agree with the view point expressed by the Ministry that the issue pertaining to the settlement of evacuees' property involves interaction by both the countries and one-sided efforts made by the Government of India are unlikely to bring any fruitful results, they however do not agree to dropping of the assurance on this ground alone. The Committee take a serious note of the inordinate delay in settling this issue and desire that since the matter is of public importance and deserves utmost priority, the full details in chronological order regarding the dates and levels at which the subject matter had been discussed with the Government of Portugal may be furnished to them in order to enable the Committee to assess the present position in the right perspective. The Committee desire that all earnest efforts need to be made to settle this issue and if need be the matter should be discussed at the highest level. They would however, like to be apprised of the progress made in this regard at the earliest.

(ii) THEFT OF PETROL FROM IGATPURI DOCK YARD

1.9 On December 19, 1991 the following Unstarred Question No. 4740 given notice of by Dr. Vasant Niwruuti Pawar, M.P., was addressed to the Minister of Petroleum and Natural Gas:—

- “(a) whether Government are aware about the theft of petrol from Igatpuri Dock Yard;
- (b) if so, the details thereof and the action taken by the Government against the culprits;

- (c) whether the Indian Oil Corporation has filed a claim against Indian Railways about theft of petrol at Igatpuri station;
- (d) if so, the details thereof; and
- (e) the action proposed to be taken to recover the claim?"

1.10 The then Minister of State in the Ministry of Petroleum and Natural Gas (Shri S. Krishna Kumar) gave the following reply:—

“(a) & (b) : Pilferages had been reported to have taken place from MS/HSD Tank Wagons kept in the “Holdingline” at Igatpuri Station which is located about 2 kms. away from the main station. The matter has been handed over by the vigilance Department of the Central Railway to the CBI for further investigation.

(c), (d) & (e) : Yes Sir, IOC has filed a claim amounting to Rs. 17,11,163/- against Indian Railways on account of the incident at Igatpuri Station. This is being pursued.”

1.11 Reply to parts (c), (d) & (e) of the question was treated as an assurance by the Committee which was to be fulfilled within three months of the date of reply *i.e.* by March 18, 1992.

1.12 On July 29,1994, the Ministry of Petroleum and Natural Gas approached the Committee on Government Assurances through the Ministry of Parliamentary Affairs *vide* their U.O. Note No. IL/PNG/(23) USQ 4740—LS/91 dated July 29,1994, to drop the assurance on the grounds indicated below:—

“that as the case in the subject matter has been registered by CBI, Bombay under their R.C. No. 30(A)/93/BOM on 21st April, 1993 under investigation of Shri M.K. Sharma, Deputy SP/CPI, ACB, Bombay and the investigation is in progress, therefore, Ministry of Parliamentary Affairs is requested to place the present status of the subject case being investigated by CBI before the Committee on Government Assurances requesting them to agree for dropping of the subject assurance on the ground that the case has been registered by the CBI for investigation and after receipt of CBI Investigation Report, the necessary action will be taken against the concerned officials accordingly by this Ministry in consultation with CVC”.

1.13 The Committee considered the request of the Ministry of Petroleum & Natural Gas for dropping the assurance at their sitting held on September 20,1994.

1.14 The Committee did not agree to drop the assurance. The decision of the Committee was accordingly conveyed to the Ministry of Parliamentary Affairs as well as the Ministry of Petroleum & Natural Gas.

1.15 The Committee note that a theft case of petrol from Igatpuri Dockyard had been reported four years back and the matter has been

handed over by the Vigilance Department of the Central Railway to the CBI for further investigations. The Committee are astonished to note that undue time has been taken by the Indian Railways to hand over the case to the Central Bureau of Investigation to investigate a simple case of pilferage. Though a case has been registered after preliminary enquiries by the Central Bureau of Investigation on April 21, 1993 and the investigations are reported to be in progress, the Committee do not appreciate inordinate delay in carrying out the investigations by CBI either. Such delays in Committee's view fail to deter the culprits. The Committee also take notice of the fact that the Indian Oil Corporation has filed a claim amounting to Rs. 17,11,163 against the Indian Railways on account of the pilferage incident at Igatpuri Station. The Committee would like to know immediately the action taken against the culprits and also whether the amount has been paid to Indian Oil Corporation against their claim.

(iii) CHANDULAL CHANDRAKAR COMMITTEE REPORT

1.16 On April 21, 1992, the following Starred Question No. 677 given notice of by Shri Ram Nihore Rai and Dr. Kartikeswar Patra, M.Ps. was addressed to the Minister of Human Resource Development:—

- “(a) whether the Chandulal Chandrakar Committee set up to examine the various aspects of admission of students to Kendriya Vidyalayas has submitted its report;
- (b) if so, the details of the recommendations made by the Committee and the reaction of the Government thereto; and
- (c) if not, the reasons for the delay?”

1.17 The then Minister of Human Resource Development (Shri Arjun Singh) gave the following reply:—

- “(a) the Kendriya Vidyalaya Sangathan has informed that its Board of Governors at its 51st meeting held on May 31, 1988 decided to constitute a Sub-committee to go into all aspects concerning changes in admission policy for the Sangathan. Consequently, a two-member Committee headed by Shri Chandulal Chandrakar was appointed in June, 1988.

(b) & (c) : Information is being collected and will be laid on the Table of the House.”

1.18 During the course of supplementary, Shri Ram Nihore Rai, M.P. enquired whether implementation of decision in regard to grant of permission for admission on special compensatory ground has ever been carried out by the governing body after the constitution of Chandrakar Committee and whether such admissions were not unauthorised. He also desired to know the details of action taken against persons responsible for such a situation.

1.19 While replying, the then Minister of Human Resource Development (Shri Arjun Singh) *inter-alia* mentioned that the Chandrakar Committee Report was received and considered in the Ministry in 1988. An order was thereafter issued by the then Minister to the effect that admission by special dispensation should be possible in the larger social consideration. Since the copy of Chandrakar Committee Report was not readily available in his Ministry the Hon'ble Minister assured that he would inform the House about the Report in detail after obtaining and going through it.

1.20 Through another supplementary, Shri Ram Nihore Rai, M.P. drew the attention to the news-item regarding irregularities being committed in admission of Scheduled Caste/Scheduled Tribe students in Central Schools and desired to know the action taken against persons responsible for not completely filling up the reserved quota for Scheduled Caste/Scheduled Tribe in admission. He further desired to know whether a provision for constituting a Committee comprising the Scheduled Caste/Scheduled Tribe teachers would be made with a view to interviewing the Scheduled Tribe/Scheduled Caste students during admission.

1.21 In reply, the Hon'ble Minister assured that in case irregularities were noticed, action would definitely be taken in the matter.

1.22 On December 22, 1992, the following Unstarred Question No. 4717 given notice of by Dr. Laxmi Narayan Pandey, M.P., was addressed to the Minister of Human Resource Development:—

- “(a) whether the Report of the Chandulal Chandrakar Committee set up in 1988 has since been received by the Government;
- (b) if so, the details of main recommendations made therein; and
- (c) the steps proposed to be taken by the Government in this regard.”

1.23 The Deputy Minister for Education and Culture in the Ministry of Human Resource Development (Kumari Selja) gave the following reply:—

- (a), (b) & (c) : “The matter is under consideration.”

1.24 Reply to the above question was treated as assurance by the Committee which was to be fulfilled within three months from the date of assurance given by the Minister.

1.25 On May 26, 1994, the Ministry of Parliamentary Affairs *vide* their U.O. Note No. III/HRD (37)/SQ 677/LS-92 dated May 26, 1994 forwarded a request of the Ministry of Human Resource Development to drop these assurances on the grounds indicated below:—

“On June 15, 1988 the Minister of State for Human Resource Development (Education & Culture) (Shri L.P. Shahi) who was the then Chairman, Kendriya Vidyalaya Sangathan constituted a two members Sub-Committee consisting of Shri Chandulal Chandrakar, M.P. and at that time a Member of B.O.G. of the Kendriya Vidyalaya Sangathan, Shri S.L. Khanna, the then Dy. Commissioner of Kendriya Vidyalaya Sangathan to look into all aspects concerning

changes in admission policy of the Sangathan. No officer in the KVS or in the Ministry kept a track of this two Member Committee to get its meeting organised for submitting a report to the then Minister of State (E&C). However, when the question No. 677 came up in the Lok Sabha on the subject for reply on April 21, 1992, after a lapse of 4 years, the Ministry made a vigorous effort to trace out any papers in the KVS or Ministry bearing on the work of this Committee. A note recorded by the personal staff of the then Minister of State (E&C) dated 13th July, 1988 was traced out in the KVS Office. From this note it was seen that the Committee met on 5/6th July, 1988 and perhaps a draft report was to be finalised after discussion with the then MoS (E&C). No further record or note regarding the matter could be traced out either in the KVs (Hqrs.) or with any other officer in the Ministry. Since almost 4 years had elapsed between 1988 and 1992, efforts to trace the papers with the personal staff of the then MoS and in view of changes in Government in the intervening period of 4 years, did not produce any outcome. It is well known that changes had taken place in this period in the office of the MoS (E&C), consequent to change of Govt.... Hence, all attempts made by the KVS and the Ministry to trace the Committee's work and final report if any, in the office of the then MoS (E&C) were unsuccessful. However, the matter of admissions in KVS which is the substantial issue relating to the Lok Sabha Question was looked into by a Committee consisting of Smt. Malini Bhattacharya, M.P. and Member, Consultative Committee attached to this Ministry, as Chairperson. On the basis of the recommendations of the Committee, the admission policy for the KVS were streamlined and a monitoring Committee to review the implementation of the orders for admission has also been constituted. A number of questions had subsequently been answered in the House on this subject.

In the light of the circumstances mentioned above, while it is true that the Kendriya Vidyalaya Sangathan as well as this Department failed to reconstruct or trace out relevant information on the Chandulal Chandrakar Committee for fulfilling the assurances, this was mainly due to lapse of considerable time i.e. from 1988 to 1992 and changes in the office of the MoS (E&C). During the period and the subject matter of the Committee's consideration viz. the admission policy has already been attended to through the setting up of monitoring Committee under the Chairperson of Smt. Malini Bhattacharya, M.P. and Member, Consultative Committee attached to this Committee."

1.26 The Committee considered the request of the Ministry of Human Resource Development for dropping the assurance at their sitting held on June 27, 1994 and decided not to accede to the request of the Ministry.

1.27 The decision of the Committee was accordingly conveyed to the Ministry of Parliamentary Affairs.

1.28 The Committee take notice that during the course of supplementaries by Shri Ram Nihore Rai and Dr. Kartikeswar Patra, M.Ps. on Starred Question No. 677 on April 21, 1992, the Minister of Human Resource Development while giving an assurance submitted that he would inform the House in detail about the Chandulal Chandrakar Committee Report which was not traceable in the office at the time of the reply. He also *inter-alia* stated that Chandrakar Committee had submitted its Report to the Ministry and it was considered in the year 1988. Later on, after a gap of two years while making a request for dropping of the assurance, the Ministry had also informed the Committee that only a note was traced out in Kendriya Vidyalaya Sangathan Office mentioning therein that the Committee had met on July 5/6, 1988 and a draft report was perhaps to be finalised after discussion with the then Minister of State for Education and Culture and that no further report or note regarding the matter could be traced out either in the KVS Headquarters or with any other Officer in the Ministry. The Committee are surprised to know that the copy of the report is not traceable in the Ministry.

1.29 The Committee also take notice that the Chandulal Chandrakar Committee was constituted in the year 1988 but no record was kept of its meetings in the Ministry or Kendriya Vidyalaya Sangathan. It is surprising that minutes of the sittings of such an important Committee had not been maintained. The Committee have also noticed with concern that the Ministry swung into action only when this matter was raised in Parliament in 1992. The Committee are also surprised to note that the Ministry have not made any concerted efforts in order to obtain the report even from the Members of the Committee who were examining the various aspects of admission of students to Kendriya Vidyalayas. The Committee are, therefore, constrained to observe that it is a serious lapse on the part of the senior officials in the Ministry/KVS. The Committee recommend that a foolproof system should be devised in the Ministry and its subordinate offices to keep a proper record of such ad hoc Committees appointed from time to time.

1.30 The Committee have been informed that the matter of admissions in KVS was looked into by another Committee consisting of Prof. Mallini Bhattacharya, MP and Member, Consultative Committee attached to the Ministry of Human Resource Development as Chairperson and that the policy of admission has now been streamlined. But the issue in the assurance was regarding the Chandulal Chandrakar Committee report only. The Committee do not appreciate the fact that the Ministry have failed to furnish the required information despite an assurance given at the time of the reply to the question on the floor of the House.

1.31 The Committee wish that the Ministry should make all efforts to

trace out the Report of Chandulal Chandrakar Committee and inform about its contents and recommendations. In case, the Report is not traceable at all, the Committee may be informed accordingly so as to enable them to reconsider the matter. They wish that no further time should be lost in fulfilling the assurance.

CHAPTER II

(i) PETROL RETAIL OUTLETS AND L.P.G. AGENCIES IN HIMACHAL PRADESH.

2.1 On December 16, 1993, the following Unstarred Question (No. 2247) given notice of by Major D.D. Khanoria, M.P., was addressed to the Minister of Petroleum and Natural Gas:—

“(a) whether the Government have received applications for opening the LPG agencies and petrol retail outlets in Himachal Pradesh; and

(b) if so, the details thereof and decision taken thereon?”

2.2 The Minister of State in the Ministry of Petroleum and Natural Gas (Shri Satish Sharma) gave the following reply:—

“(a) & (b): Applications are presently being invited for selection of dealers through Oil Selection Board for locations pending from previous Marketing Plans, 15 locations included in the current Retail Outlet Marketing Plan 1988—93 and one location included in the LPG Marketing Plan 1992—94 for Himachal Pradesh. Selections are in progress.”

2.3. Reply to the question was treated as an assurance by the Committee which was to be fulfilled within three months of the date of the reply *i.e.* by March 15, 1994.

2.4 On March 18, 1994, the Ministry of Parliamentary Affairs *vide* their U.O. Note No. VIII/PNG(9) USQ 2247-LS/93 dated March 18, 1994 forwarded a request of the Ministry of Petroleum and Natural Gas to drop the assurance on the following grounds indicated below:—

“The intention of this Ministry behind the expression “selections are in progress” was not to give an assurance, but only to apprise the Hon'ble Member that selection process has been set in motion. It is a continuous process and will go on so long locations are included in the Marketing Plan. Till January, 1994, six retail outlet dealers have been selected. Remaining proposals will also be finalised in due course. In the meantime more locations will be included in the Marketing Plan and process will go on.”

2.5 The Committee considered the request of the Ministry of Petroleum and Natural Gas for dropping the assurance at their sitting held on June 6, 1994.

2.6 The Committee have decided to drop the assurance.

(ii) SICK INDUSTRIAL COMPANIES (SPECIAL PROVISION) AMENDMENT BILL

2.7 On December 4, 1991 during the course of Discussions on the Sick Industrial Companies (Special Provision) Amendment Bill, Members raised a point to seek clarification about the Indian Iron and Steel Company which is pending Government's sanction regarding modernisation and revamping and the member wanted an assurance from the Minister that Indian Iron and Steel Company (IISCO) would not be sent to BIFR for revamping or for the purpose of this study because that would delay the matter of modernisation of the company.

2.8 The Minister of State in the Ministry of Steel (Shri Santosh Mohan Dev) gave the following reply:—

"I will lay the documents on the Table. I stand by what I have said."

2.9 Reply given to the point raised during General Discussion on the Bill was treated as an assurance by the Committee which was to be fulfilled within three months of the date of reply i.e. by March 3, 1992.

2.10 On March 3, 1994, the Ministry of Parliamentary Affairs vide their U.O. Note No. 11/(3) Special Provision Amendment Bill-LS/91 dated March 3, 1994 forwarded the request of the Ministry of Steel to drop the assurance on the grounds indicated below:—

" The Ministry of Parliamentary Affairs had treated a statement made by Steel Minister during the course of the debate on Sick Industrial Companies (Special Provisions) Amendment Bill that he "would lay the documents on the Table", as an assurance. In this connection, it may be noted that the Hon'ble Speaker subsequently ruled that the said documents had no relevance to the Bill being discussed and that there should be no further reference to this. (documents) Keeping the Speaker's ruling in view, the Ministry of Parliamentary Affairs is requested not to treat the matter as an assurance. This has the approval of Steel Minister."

2.11 The Committee considered the request of the Ministry of Steel for dropping the assurance at their sitting held on June 6, 1994.

2.12 The Committee have decided to drop the assurance.

(iii) CLEARANCE OF DEVELOPMENT PROJECTS

2.13 On March 17, 1992, the following Unstarred Question No. 3413 given notice of by S/Shri V. Dhananjaya Kumar and eight other M.Ps., was addressed to the Minister of Environment and Forests:—

- “(a) The details of the development projects cleared by his Ministry during the last one year under the Forest (Conservation) Act, 1980, State-wise;
- (b) the details of the projects rejected, during the period, State-wise;
- (c) the details of the development projects pending with the Government for clearance as on date under Forest (Conservation) Act, 1980, State-wise;
- (d) since when these are pending and the reasons for delay in clearing the projects; and
- (e) the steps taken to clear these projects early?”

2.14 The Minister of State in the Ministry of Environment and Forests (Shri Kamal Nath) gave the following reply:—

- “(a) details are given in statement-I.
- (b) details are given in statement-II.
- (c) & (d) details are given in statement-III.
- (e) As soon as the requisite information is received from the State Governments, the cases are considered expeditiously.”

2.15 Reply to part (e) of the question was treated as an assurance by the Committee which was to be fulfilled within three months of the date of reply *i.e.* by June 16, 1992.

2.16 On April 8, 1994, the Ministry of Parliamentary Affairs *vide* their U.O. Note No. II/EF (35) USQ-3413-LS/92 dated April 8, 1994 forwarded a request of the Ministry of Environment and Forests to drop the assurance on the grounds indicated below:—

“That the examination of proposals, for diversion of forest land for non forestry uses received from the State Government as per the provisions of Forest (Conservation) Act, 1980, is a continuous process. After the receipt of proposal, the proposal is examined in accordance with the guidelines issued under the Forest (Conservation) Act, 1980 and in case it is found to be complete in all respect, expeditious action is taken for taking final decision in respect of the proposal. However, if certain essential details are found lacking, the concerned State Government is requested to send these lacking details. After receipt of the required details, expeditious actions is taken to finally decide the proposal. As the examination of proposal is a continuous process, at every point of

time, there are some proposals pending with the Central Government or with the State Government for examination/final decision. For most of the proposal under reference, final decision has been taken and for some of the project under reference like construction of Konkan Railway, Rehabilitation of Villagers of Satbhaiya, separate parliament assurance are pending with this Ministry for which action is being taken to liquidate the assurance."

2.17 The Committee considered the request of the Ministry of Environment and Forests for dropping the assurance at their sitting held on June 6, 1994.

2.18 The Committee have decided to drop the assurance.

(iv) VIOLENCE DURING LOK SABHA ELECTIONS IN
UTTAR PRADESH

2.19 On April 8, 1993, the following Unstarred Question No. 5431 given notice of by Shri Ram Badan, MP, was addressed to the Minister of Home Affairs:—

"(a) the number of persons killed and injured, separately, in Uttar Pradesh in the incidents of violence-during-the last elections to Lok Sabha;

(b) whether any compensation has been paid to the affected families/persons;

(c) if so, the details thereof;

(d) the number of persons arrested in connection with such incidents; and

(e) the action taken against them?"

2.20 The Minister of State in the then Ministry of Home Affairs (Shri Rajesh Pilot) gave the following reply:—

"(a) to (e): Information is being collected and will be laid on the Table of the House."

2.21 Reply to the question was treated as an assurance by the Committee which was to be fulfilled within three months of the date of reply i.e. by July 7, 1993.

2.22 On August 25, 1994, the Ministry of Parliamentary Affairs vide their U.O. Notc No. VI/HA (24)/USQ-5431-LS/92 dated August 25, 1994 forwarded a request of the Ministry of Home Affairs to drop the assurance on the grounds indicated below:—

"The information provided by the State Government of Uttar Pradesh has already been provided to the Ministry of Parliamentary Affairs in the form of Implementation Report vide this Ministry's O.M. No. I-13012/50/92-LS-DI(B) dated August 20,

1993. This Ministry has been pursuing with the State Government of Uttar Pradesh for information relating to three cases involving seven persons. It is, however, understood that the investigations of the State CID is still going on. Since the State CID is likely to take much longer time to complete the investigations, it may not be possible to fulfil the assurance within a specified timeframe. The matter also concerns State Government."

2.23 The Report submitted by the Ministry of Home Affairs in fulfilment of the assurance *vide* O.M. No. I-13012/50/93-LS-DI(B) dated August 20, 1993 was treated as part implementation by the Ministry of Parliamentary Affairs. It was laid on the Table of the Lok Sabha on December 6, 1993 *vide* SS No. V/98. The text of the implementation Report is reproduced below:—

"(a) As per the information furnished by the State Government 118 persons were killed and 475 were injured in Election Violence during the last elections to Lok Sabha.

(b) A sum of Rs. 28,56,147 (Rupees Twenty eight lakh fifty six thousand one hundred forty seven only) was paid as compensation to the affected families/persons.

(c) *Details of Compensation Paid*

Total compensation paid to the persons/families killed/injured in the incidents of violence during the Lok Sabha elections 1991 in U.P. Rs. 28,56,147/-.

S. No.	Districts	Compensation paid
1.	Ghazipur	Rs. 10,000
2.	Bulandshahr	Rs. 1,00,000
3.	Meerut	Rs. 13,40,000
4.	Varanasi	Rs. 14,06,147
Total		Rs. 28,56,147

(d) & (e) 1292 persons were arrested/surrendered in the Court in this regard. 1267 persons were charged sheeted. Final report against 18 persons submitted and 3 cases involving 7 persons are pending investigation with CID."

2.24 The Committee considered the request of the Ministry of Home Affairs for dropping the assurance at their sitting held on September 20, 1994.

2.25 The Committee have decided to treat the assurance as fulfilled in full.

(v) **BOFORS CASE IN SWISS COURTS**

2.26 On March 3, 1994 during the course of Special Mention, S/Shri Srikanta Jena, Somnath Chatterjee, Jaswant Singh, Sharad Yadav, George Fernandes, L.K. Advani and Nirmal Kanti Chatterjee stated that the Government was hiding certain things from the House regarding

Bofors case despite Prime Minister's assurance to the contrary. They desired that the Government should inform the House as to what information it had received on the issue of Bofors from the Swiss Court.

2.27 Deputy Speaker, Lok Sabha, gave the following directions:—

"The Government has to satisfy you. The Hon'ble Minister of Parliamentary Affairs has told that he would come to this House with necessary information at the earliest possible opportunity."

2.28 The directions/observations of the Deputy Speaker were treated as an assurance by the Committee which was to be fulfilled within three months of the date of reply *i.e.* by June 2, 1994.

2.29 On May 26, 1994, the Ministry of Parliamentary Affairs *vide* their U.O. Note IX/PPGP(3) Special-Mention-LS/94 dated May 26, 1994 forwarded the request of the Ministry of Personnel, Public Grievances and Pensions to drop the assurance on the grounds indicated below:—

'In this regard, it can be stated that from the uncorrected proceedings of the Lok Sabha it would be seen that this Assurance was made before the lunch session and when the House re-assembled at 14.00 hours after lunch, Minister of Water Resources had given following reply in the House:

'I would like to inform you that in the lunch recess, I got in touch with the CBI and the CBI had told me that the papers are still in Geneva with the examining Magistrate. Our lawyer in Geneva and our Embassy in Geneva have been in touch with them and have been insisting on obtaining a date by which date these papers and information will be transmitted to India. So far, the examining Magistrate has not given any date by which these papers or information will be given to India. This is the position that has been given to me authoritatively by the CBI'.

In view of the above position, it could be seen that necessary action on the subject mentioned was taken on the same date."

2.30 The Committee considered the request of the Ministry of Personnel, Public Grievances and Pensions for dropping the assurance at their sitting held on June 27, 1994.

2.31 The Committee have decided to drop the assurance in view of the facts that the information was given by the Minister of Water Resources in the House on the same day.

NEW DELHI;
March 31, 1995

Chaitra 10, 1917(S)

BASUDEB ACHARIA
Chairman,
Committee on Government Assurances.

Hon'ble Member that selection process has been set in motion. It is a continuous process and will go on so long locations are included in the Marketing Plan. Till January, 1994, six retail outlet dealers have been selected. Remaining proposals will also be finalised in due course. In the meantime more locations will be included in the Marketing Plan and the process will go on".

MEMORANDUM NO. 94: *Request for dropping of an assurance given on December 4, 1991 in reply to a point raised during the General Discussion.*

5. The Committee considered and acceded to the request of the Ministry of Steel received through the Ministry of Parliamentary Affairs *vide* their U.O. Note No. 11/5(3) Spl. Provision Amendment Bill-LS/91 dated March 3, 1994 for the dropping of the assurance on the following grounds:—

"The Ministry of Parliamentary Affairs had treated a statement made by Steel Minister during the course of the debate on Sick Industrial Companies (Spl. Provision) Amendment Bill that he 'would lay the documents on the Table', as an assurance. In this connection, it may be noted that the Hon'ble Speaker subsequently ruled that the said documents had no relevance to the Bill being discussed and that there should be no further reference to this (documents). Keeping the Speaker's ruling in view, the Ministry of Parliamentary Affairs is requested not to treat the matter as an assurance. This has the approval of Steel Minister."

MEMORANDUM NO. 95: *Request for dropping of assurance given on March 17, 1992 in reply to USQ No. 3413 regarding Forest Clearance of Development Project.*

6. The Committee considered and acceded to the request of the Ministry of Environment & Forests received through the Ministry of Parliamentary Affairs *vide* their U.O. Note NO. III/EF(35) USQ-3413-LS/92 dated April 8, 1994 for the dropping of the assurance on the following grounds:—

"That the examination of proposals, for diversion of forest land for non forestry uses received from the State Government as per the provisions of Forest (Conservation) Act, 1980, is a continuous process. After the receipt of proposal, is examined in accordance with the guidelines issued under the Forest (Conservation) Act, 1980 and in case it is found to be complete in all respect expeditious action is taken for taking final decision in respect of the proposal. However, if certain essential details are found lacking, the concerned State Government is requested to send these lacking details. After receipt of

the required details, expeditious action is taken to finally decide the proposal. As the examination of proposal is a continuous process, at every point of time, there are some proposals pending with the Central Government or with the State Government for examination/ final decision. For most of the proposal under reference like construction of Konkan Railway, Rehabilitation of Villagers of Satbhaiya, separate Parliament assurance are pending with this Ministry for which action is being taken to liquidate the assurance".

7. The Committee decided to hold their next sitting on Tuesday, June 28, 1994 at 15.00 hours.

8. The Committee then adjourned.

APPENDIX II

(vide Para 4 of the Introduction)

MINUTES

NINTH SITTING

Minutes of the Sitting of the Committee on Government Assurances held on June 27, 1994 in Committee Room No. '53', Parliament House, New Delhi.

The Committee met on Monday, June 27, 1994 from 15.00 hours to 15.45 hours.

PRESENT

Shri Basudeb Acharia — *Chairman*

MEMBERS

2. Shri Gurcharan Singh Dadhahoor
3. Shri Surendra Pal Pathak
4. Shrimati Suryakanta Patil
5. Shri G. Ganga Reddy
6. Shri Yoganand Saraswati
7. Shri V.S. Vijayaraghavan

SECRETARIAT

Shri Murari Lal — *Joint Secretary*
Shri Joginder Singh — *Director*
Shri Ram Autar Ram — *Under Secretary*

2. *** *** *** ***

3. The Committee then took up for consideration. Memoranda Nos. 96, 97 and 98 for dropping of the assurances.

MEMORANDUM No. 96: *** *** ***

MEMORANDUM No. 97: *Assurances during Special Mention given on March 3, 1994 regarding information of Bofors Case pending in Swiss Court.*

5. The Committee considered the request of the Ministry of Personnel, Public Grievances and Pensions received through the Ministry of Parliamentary Affairs vide their U.O. Note No. IX/PPGP(3)-Special Mention-LS/94 dated May 26, 1994 for the dropping of the assurance on the following grounds:—

“In this regard, it can be stated that from the uncorrected proceedings of the Lok Sabha it could be seen that this Assurance was made

before the lunch session and then the House re-assembled at 14.00 hours after lunch Minister of Water Resources had given following reply in the House.

I would like to inform you that in the lunch recess, I got in touch with the CBI and the CBI has told me that the papers are still in Geneva Magistrate. Our lawyer in Geneva and our Embassy in Geneva have been touch in with them and have been insisting on obtaining a date by which date these papers and information will be transmitted to India. So far, the examining Magistrate has not given any date by which these papers or information will be given to India. This is the position that has been given to be authoritatively by the CBI.

In view of the above position, it could be seen that necessary action on the subject mentioned was taken on the same date."

5.1 The Committee decided to drop the assurance in view of the fact that the information was given by the Minister of Water Resource in the House on the same day when the House reassembled at 14.00 hours of the lunch.

MEMORANDUM NO. 98: Request for dropping of assurances given on:
 (i) April 21, 1992 in reply to SQ No. 677;
 and
 (ii) December 22, 1992 in reply to USQ No. 4717 regarding Report of Chandulal Chandrakar Committee.

6. The Committee considered the request of the Ministry of Human Resource Development received through the Ministry of Parliamentary Affairs vide their U.O. Note No. III/HRD (37) SQ 677/LS/92 dated may 26, 1994 for the dropping of assurances on the following grounds:—

"On 15.6.1988 the MOS(E&C) (Shri L.P. Shahi) who was the then Chairman, KVS constituted a two members sub-committee consisting of Shri Chandulal Chandrakar, M.P. and at that time a Member of B.O.G. of the KVS Shri S.L. Khanna, the then Dy, Commissioner of KVS to look into all aspects concerning changes in admission policy of the Sangathan. No officer in the KVS or in the Ministry kept a track of this two Member Committee to get its meeting organised for submitting a report to the then MOS(E&C). However, when the Question No. 677 came up in the Lok Sabha on the subject for reply on 21.4.1992, after a lapse of 4 years, the Ministry made a vigorous effort to trace out any papers in the KVS or Ministry bearing on the work of this Committee. A note recorded by the personal staff of the then MOS(E&C) dated 13th July, 1988 was traced out in the KVS Office. From this note it was seen that the Committee met on 5/6th

July, 1988 and perhaps a draft report was to be finalised after discussion with the then MOS(E&C). No further record or note regarding the matter could be traced out either in the KVS (HQrs.) or with any other officer in the Ministry. Since almost 4 years had elapsed between 1988 and 1992, efforts to trace the papers with the personal staff of the then MOS and in view of changes in Government in the intervening period of 4 years, did not produce any outcome. It is well known that change had taken place in this period in the office of the MOS(E&C), consequent to change of Govt.... Hence, all attempts made by the KVS and the Ministry to trace the Committee's work and final report if any, in the office of the then MOS(E&C) were unsuccessful. However, the matter of admissions in KVS which is the substantial issue relating to the Lok Sabha Question was looked into by a Committee consisting of Smt. Malini Bhattacharya, M.P. and Member, Consultative Committee attached to this Ministry, as Chairperson. On the basis of the recommendations of the Committee, the admission policy for the KVS were streamlined and a monitoring Committee to review the implementation of the orders for admission has also been constituted. A number of questions had subsequently been answered in the House on this subject. In the light of the circumstances mentioned above, while it is true that the KVS as well as this Deptt. failed to reconstruct or trace out relevant information on the Chandulal Chandrakar Committee for fulfilling the assurances, this was mainly due to lapse of considerable time i.e. from 1988 to 1992 and changes in the office of the MOS(E&C). During the period and the subject matter of the Committee's consideration viz. the admission policy has already been attended to through the setting up of monitoring Committee under the Chairperson of Smt. Malini Bhattacharya, M.P. and Member Consultative Committee attached to this Ministry".

6.1 The Committee did not agree to drop the assurance. The Committee expressed their displeasure over the state of affairs prevailing in the Ministry and manner in which the report submitted by the Chandulal Chandrakar Committee has been dealt with. The Committee desired that the displeasure of the Committee might be conveyed to the Ministry of Human Resource Development and they may be asked to trace out the said report and fulfil the assurances given by their Minister on the floor of the House. In case the report is not traceable in the Ministry, its copy can be obtained from Shri Chandulal Chandrakar, M.P.

7. The Committee decided to hold their next sitting on Monday, July 18, 1994 at 15.00 hours to hear the evidence of the Ministries of Railways and Urban Development.

8. The Committee then adjourned.

APPENDIX III

(Vide Para 4 of the Introduction)

MINUTES

THIRTEENTH SITTING

Minutes of the Sitting of the Committee on Government Assurances held on September 20, 1994 in Committee Room No. '50', Parliament House, New Delhi.

The Committee met on Tuesday, September 20, 1994 from 15.00 hours to 15.45 hours.

PRESENT

Shri Basudeb Acharia — *Chairman*

MEMBERS

2. Shri P.P. Kaliaperumal
3. Major D.D. Khanoria
4. Shri Harpal Panwar
5. Shri Surendra Pal Pathak
6. Shrimati Suryakanta Patil
7. Shri Nawal Kishore Rai
8. Shri Yoganand Saraswati
9. Shri V.S. Vijayaraghavan

SECRETARIAT

Shri Joginder Singh — *Director*
Shri Madan Lal — *Assistant Director*

2. *** *** *** ***

3. The Committee took up memoranda Nos. 99, 100 and 101 for consideration of the Committee.

MEMORANDUM NO. 99: *Request for dropping of the assurance given on July 29, 1992 in reply to Unstarred Question No. 3200 regarding restoration of evacuees property to Goans/Portuguese or Mozambique nations.*

4. The Committee considered the request of the Ministry of External Affairs received through the Ministry of Parliamentary Affairs vide their U.O. Note No. IV/EA(10) USQ 3200-LS/92 dated July 11, 1994 for dropping of the assurance on the following grounds:—

“That the question of Compensation to Indian repatriates from Mozambique continues to remain under active consideration as well as

discussion with the Government of Portugal with a view to determining the assets and liabilities of the citizens of the respective countries. Further progress in the matter, however, is not dependent on the Government of India alone as it involves interaction with the Government of Portugal and the sovereign discretion of that Government.

In view of the above, the answer provided to Lok Sabha Unstarred Question No. 3200 may be treated as final and the matter removed from the list of pending assurances”.

4.1 The Committee did not agree to drop the assurance and decided to grant three months more time to implement the assurance.

MEMORANDUM NO. 100: Request for dropping of the assurance given on December 19, 1991 in reply to Unstarred Question No. 4740 regarding theft of Petrol from Igatpuri Dock Yard.

5. The Committee considered the request of the Ministry of Petroleum and Natural Gas received through the Ministry of Parliamentary Affairs vide their U.O. Note No. IL/PNG (23) USQ 4740-LS/91 dated July 29, 1994 for dropping of the assurance on the following grounds:—

“...that as the case in the subject matter has been registered by CBI, Bombay under their R.C. No. 30(A)/93/BOM on 21st April 1993 under investigation of Shri M.K. Sharma, Deputy SP/CPI, ACB, Bombay and the investigation is in progress, therefore, Ministry of Parliamentary Affairs is requested to place the present status of the subject case being investigated by CBI before the Committee on Government Assurances requesting them to agree for dropping of the subject assurance on the ground that the case has been registered by the CBI for investigation and after receipt of CBI Investigation report, the necessary action will be taken against the concerned officials accordingly by this Ministry in consultation with CVC.”

5.1 The Committee did not accede to the request for the dropping of the assurance. The Committee decided that the CBI should complete the Investigations and apprise the Committee about the findings.

MEMORANDUM NO. 101: Request for dropping of the assurance given on April 8, 1993 in reply to Unstarred Question No. 5431 regarding violence during Lok Sabha elections in Uttar Pradesh.

6. The Committee considered the request of the Ministry of Home Affairs received through the Ministry of Parliamentary Affairs vide their U.O. Note No. VI/HA(24) USQ 5431 LS/293 dated August 25, 1994 for dropping of the assurance on the following grounds:—

“The information provided by the State Government to Uttar Pradesh has already been provided to the Ministry

of Parliamentary Affairs in the form of Implementation Report *vide* this Ministry's O.M. number I-13012/50/92-LS-DI(B) dated 25.8.1993. The Ministry has been pursuing with the State Government of Uttar Pradesh for information relating to three cases involving seven persons. It is, however, understood that the investigations of the State CID is still going on. Since the State CID is likely to take much longer time to complete the investigations, it may not be possible to fulfil the assurance within a specified time-frame. The matter also concerns States Governments."

6.1 The Committee acceded to the request of the Ministry of Home Affairs for dropping the assurance in view of the part Implementation Report laid on the Table of the Lok Sabha on December 6, 1993 (*vide* ss No. V/98)

7. In view of the rescheduling of Indian Airlines flights w.e.f. 16.9.1994 from Calcutta and Port Blair, the Committee considered the approved the revised detailed tour programme of the Committee. The concerned organisations/agencies may accordingly be informed about the revised/rescheduled programme for their on the spot study-tour to Calcutta, Port Blair and Madras w.e.f. October 4 to October 11, 1994.

8. The Committee then adjourned.

APPENDIX IV

(vide Para 4 of the Introduction)

MINUTES

FOURTH SITTING

Minutes of the Sitting of the Committee on Government Assurances held on Friday, March 31, 1995 in Committee Room No. '50', Parliament House, New Delhi.

The Committee met on Friday, March 31, 1995 from 10.00 hours to 10.40 hours.

PRESENT

Shri Basudeb Acharia — *Chairman*

MEMBERS

2. Shri Gurcharan Singh Dadhahoor
3. Shri Santosh Kumar Gangwar
4. Shri P.P. Kaliaperumal
5. Shri Prabhu Dayal Katheria
6. Shri Harpal Panwar
7. Shri Shashi Prakash
8. Shri J. Chokka Rao
9. Shri V.S. Vijayaraghavan

SECRETARIAT

Shri Murari Lal — *Joint Secretary*

Shri Madan Lal — *Assistant Director*

The Committee considered draft Twenty-Eighth Report of the Committee on Government Assurances and adopted the same. The Committee authorised the Chairman to present the report of the Committee during the current Budget Session.

3. The Committee then decided to meet on April 10 and April 20, 1995 at 12.00 and 15.00 hours respectively.

4. While concluding the meeting, the Chairman informed the Committee that Shri Murari Lal, Joint Secretary, was retiring on March 31, 1995. The Chairman and all Members appreciated the services rendered by Mr. Murari Lal in assisting the Committee.

5. The Committee then adjourned.

ANNEXURE I*(Vide Para No. 2.14 of the Report)***STATEMENT-I***Statewise projects accorded forest clearance from 01.03.91 to 29.02.1992.***Type of Projects**

Sl. No.	State	Irrigation	Mining	Roads & Bridges	Others	Total
1	2	3	4	5	6	7
1.	Andhra Pradesh	—	2	—	1	3
2.	Arunachal Pradesh	—	—	—	1	1
3.	Assam	—	—	—	1	1
4.	Goa	—	—	1	2	3
5.	Gujarat	9	1	1	5	16
6.	Haryana	—	—	5	1	6
7.	Himachal Pradesh	—	—	—	6	6
8.	Karnataka	—	1	—	1	2
9.	Kerala	—	—	—	1	1
10.	Madhya Pradesh	—	7	—	6	13
11.	Maharashtra	11	1	—	21	33
12.	Meghalaya	1	—	—	1	2
13.	Orissa	—	3	2	2	7
14.	Punjab	—	—	—	1	1
15.	Rajasthan	—	—	—	1	1
16.	Sikkim	1	—	—	—	1
17.	Tamil Nadu	—	—	1	1	2
18.	Uttar Pradesh	4	—	4	24	32
19.	West Bengal	—	—	1	—	1
20.	Andaman & Nicobar Islands	—	—	—	1	1
		25	15	15	77	133

ANNEXURE II*(vide Para No. 2.14 of the Report)***STATEMENT-II***Statewise projects rejected from 01.03.91 to 29.02.1992***Type of Projects**

Sl. No.	State	Irrigation	Mining	Roads & Bridges	Others	Total
1	2	3	4	5	6	7
1.	Andhra Pradesh	—	—	—	—	—
2.	Arunachal Pradesh	—	—	—	—	—
3.	Assam	—	—	—	—	—
4.	Goa	1	—	—	—	1
5.	Gujarat	1	—	—	2	3
6.	Haryana	—	—	—	3	3
7.	Himachal Pradesh	—	—	—	4	4
8.	Karnataka	—	—	—	1	1
9.	Kerala	—	—	—	2	2
10.	Madhya Pradesh	1	—	—	1	2
11.	Maharashtra	1	—	—	1	2
12.	Meghalaya	—	—	—	—	—
13.	Orissa	—	—	—	2	2
14.	Punjab	—	—	—	1	1
15.	Rajasthan	—	—	—	1	1
16.	Sikkim	—	—	—	—	—
17.	Tamil Nadu	—	—	—	—	—
18.	Uttar Pradesh	—	—	1	—	1
19.	West Bengal	—	—	—	—	—
20.	Andaman & Nicobar Islands	—	—	—	—	—
		4	—	1	18	23

ANNEXURE III

(Vide Para No. 2.14 of the Report)

STATEMENT-III

Details of Statewise pending proposals as on 29.2.1992

S. No.	Name of proposal	Pending since	Reason
ANDHRA PRADESH			
1.	Mining lease of lime stone	February, 1992	Under Process
2.	Rehabilitation of displaced persons	-do-	-do-
3.	Laying of Ash pipeline	-do-	-do-
4.	Assignment for agriculture purpose	-do-	-do-
5.	Renewal of mining lease	-do-	-do-
6.	220 KV tr. line from Lower Sileru to Bommuru		
7.	Coal mining	January, 1992	-do-
8.	Coal mining	-do-	-do-
9.	Formation of Reservoir, Mine entries.	-do-	-do-
10.	Construction of Solar Powered lighting	-do-	-do-
ARUNACHAL PRADESH			
1.	Regularisation of Encroachments	January, 1992	Site inspection report awaited
ANDAMAN & NICOBAR ISLANDS			
1.	Construction of Police Post	January, 1992	Clarification awaited from State Government
DADRA & NAGAR HAVELI			
1.	Construction of road	January, 1992	Essential details awaited from State Govt.
GOA			
1.	Improvement of National Highway	December, 1991	Under process
2.	Construction of Kokan Railway Line	January, 1992	-do-
GUJARAT			
1.	Laying of pipeline	December, 1991	Essential details awaited from State Govt.
2.	Stone collection	February, 1992	Under process
3.	Stone collection	-do-	-do-
4.	Construction of Percolation Tank	-do-	-do-
HARYANA			
1.	Approach Road	-do-	-do-

S. No.	Name of proposal	Pending since	Reason
KARNATAKA			
1.	Excavation of Canal	February, 92	Under Process
2.	Mining lease in Iron Ore to Dalmia Cement	January, 92	-do-
3.	Mining lease in favour of H.R. Goriappa	January, 92	-do-
4.	Mining lease in favour of Laxminarayan	January, 92	-do-
5.	Mining lease in favour of N.D.M.C. Donimali	January, 92	-do-
6.	Mining lease in favour of R. Pampapaty.	January, 92	-do-
7.	Mining lease in favour of Muncer Enterprises.	January, 92	-do-
8.	Mining lease in favour of S.B. Minerals	January, 92	-do-
9.	Mining lease in favour of Kariganur Minerals	January, 92	-do-
10.	Mining lease in favour of Ramaghad Minerals	January, 92	-do-
11.	Mining lease in favour of Minerals sale	January, 92	-do-
12.	Mining lease in favour of Gogga Gurughanthaiah	January, 92	-do-
13.	Mining lease in favour of Veerbhadrappa	January, 92	-do-
14.	Mining lease in favour of Bharat Mines and Minerals	January, 92	-do-
15.	Mining lease in favour of Zeenath Transport and Company	January, 92	-do-
16.	Mining lease in favour of Hothur Traders	January, 92	-do-
17.	Mining lease in favour of Sugamma	January, 92	-do-
18.	Chikhihole Reservoir	December, 91	Site Inspection Report awaited
19.	Mining lease to K.M. Saroja	December, 91	Under process
20.	Saravathi Tail Race	December, 91	Pending for Environmental Clearance
21.	Reconstruction of Bridge	January, 92	Under process
22.	Improvement of road	January, 92	-do-
23.	Construction of Building	January, 92	-do-
KERALA			
1.	Land to Idukki Development Authority	January, 92	Site Inspection Report awaited
2.	Idanlayer Irrigation project	January, 92	Submitted for final orders
3.	In favour of National Highway	January, 92	Under process
MADHYA PRADESH			
1.	Mining lease to WCL	December, 91	Site Inspection Report awaited
2.	Siksora Tank	December, 91	-do-
3.	Mining lease to Narmada Minerals	December, 91	-do-
4.	Rajghat canal	December, 91	Proposal from Uttar Pradesh Govt. is awaited

S. No.	Name of proposal	Pending since	Reason
5.	Bodara Tank	December, 91	Under process for final orders
6.	Parsora Tank	December, 91	Under Process
7.	Sultanpura Tank	December, 91	Site inspection Report awaited
8.	Onkareswar Project	December, 91	-do-
9.	33KV Barwani Ghati Transmission line	December, 91	Under process for final orders
10.	Rampura Tank	December, 91	-do-
11.	Nagri Tank	December, 91	-do-
12.	Pipali Tank	December, 91	-do-
13.	Construction of Spill Channel	December, 91	-do-
14.	Maksudan Garh Irrigation Project	January, 92	-do-
15.	400 KV Beena Malanpur Transmission line	January, 92	-do-
16.	Munda-Tola Tank	January, 92	-do-
17.	Mining lease to Maharashtra Minerals	January, 92	-do-
18.	Lahasuna Tank	January, 92	-do-
19.	Mining lease to Bhilai Steel plant	January, 92	-do-
20.	Mining lease to Bhilai Steel Plant	January, 92	-do-
21.	Construction of Building by WCL in Pathakhara.	February, 92	Under Process.
22.	Diversion for Coal Mining	February, 92	-do-
23.	Bodhghat Hydro-Electric Project	February, 92.	-do-
24.	Mining lease to Bhilai Steel Plant.	January, 92	Under process for final orders.
25.	-do-	January, 92	-do-
26.	Construction of Talvadia Khirkiya Khaingam Rly. Line	January, 92	Under process
27.	Mining of White earth	December, 91	Essential details awaited from State Govt.
28.	Jagoti Irrigation Project	February, 92	Under process
MAHARASHTRA			
1.	Dasturi Garhwal Road	December, 91	Under process for final orders
2.	Construction of Sukwasi M.I. Tank	December, 91	Being placed in the next meeting
3.	Construction of Dimbhe L.B. Canal and Ghob Branch Canal	December, 91	Site Inspection Report awaited
4.	Construction of Sanam Tumb. M.I. Tank	December, 91	Under process

S. No.	Name of proposal	Pending since	Reason
5.	Construction of waste weir and Tail Cannal	December, 91	Under process for final orders
6.	Percolation Tank at village Boranjasti.	January, 92	Under process
7.	Construction of Keneri Gawahlwadi Dhangarwada road	January, 92	-do-
8.	Percolation Tank at Aigaon Sarak	January, 92	-do-
9.	Kar River Medium Irrigation Project	January, 92	Being pleased in next meeting
10.	Arunawati M.I. Tank	January, 92	Recommended for Approval Orders being issued
11.	Extension of Deolali Field firing ranges	January, 92	Under Process
12.	Percolation Tank at Chargaon	January, 92	-do-
13.	M.I. Tank at Vadri	January, 92	-do-
14.	Kumbhi Irrigation Project	January, 92	-do-
15.	Minor Irrigation Tank at Buldhana District	January, 92	-do-
16.	M.I. Tank at village Kulwada	January, 92	-do-
17.	Adan River Project	January, 92	Recommended for approval Orders being issued
18.	Percolation Tank in Nagpur district	January, 92	Under process
19.	Extraction of coal in favour of Hindustan Lalpeth Opencast Project	January, 92	-do-
20.	Installation of stalls	January, 92	Essential details awaited from state Govt
21.	Laying of underground pipeline	January, 92	-do-
22.	Construction Tail canal	January, 92	Under Process
23.	Patgaon M.I. Project	February, 92	-do-
24.	Kasari M.I. Project	February, 92	-do-
25.	Minor Irrigation Tank in Amravati district	February, 92	-do-
26.	Construction of Percolation tank in Aurangabad district	February, 92	-do-

MANIPUR

1.	132 KV S/C Dimapur Imphal line under Dayang Tr. Project	January, 92	Site Inspection Report awaited from State Govt
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ORISSA

1.	400 KV D/C Paraline from Talchar-Rengali	December, 91	Under process
2.	Gandanallah M.T. Tank	December, 91	-do-

S. No.	Name of proposal	Pending since	Reason
3.	Rukura Irrigation Project	January, 92	Recommended for approval. Order being issued
4.	Beheraduburi M.I. Project	January, 92	Under process
5.	Brackish water Fisheries Project	January, 92	-do-
6.	Rehabilitation of 395 families of villagers of Satbuaya and Kanhupur	February, 92	-do-
7.	Chikima M.I. Project	February, 92	-do-
8.	Grant of lease in favour of Shri Balram Sahoo	February, 92	-do-
9.	Construction of Intake structure	February, 92	-do-

PUNJAB

1.	220 KV Transmission line Bhakra-Mahalpur	December, 91	Clarification awaited from State Govt
2.	Improvement of road	January, 92	-do-
3.	Construction of New Bridge	January, 92	-do-
4.	Super Passage Bist Doab Canal	February, 92	-do-
5.	220 KV Gangawal Mohali line	February, 92	-do-

RAJASTHAN

1.	Renewal of mining lease near Jhanjharkipal	January, 92	Under Process
2.	Forest clearance in respect of Re-routing of existing CHV lines	January, 92	-do-
3.	Const. of Dam & Raw water reservoir for Jhamarkotra Integrated Project	January, 92	Under Process
4.	Const. of Kotri-Gadholi	February, 92	-do-

SIKKIM

1.	1200 MW Teesta State III H.E.P.	January, 92	-do-
2.	Defence use	January, 92	Recommended for approval Orders being issued
3.	Tamza-Chola road	February, 92	-do-

TRIPURA

1.	Drilling operation at BRM-XY within Barampra Deotamura Reserve Forest	January, 92	Under Process
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S. No.	Name of proposal	Pending since	Reason
2.	Const. of Drill Site & approach road at BRMF	February, 1992	Under process
3.	Establishment of 71 Bn. B.S.F. H.Q. at Ambassa	February, 1992	-do-
4.	Raising rubber plantation	-do-	-do-
5.	Const. of approach road	-do-	-do-
6.	Laying of Under ground pipeline for drill site No. 2 & 3 for drilling of Hydro Carbong	-do-	-do-
TAMILNADU			
1.	Extension of 110 KV transmission line to Hindustan Photofilm	December, 1991	Under process for final orders
2.	Requirement of TNPCB	February, 1992	Under process
3.	Lease for existing Dharga	February, 1992	-do-
UTTAR PRADESH			
1.	Kathpuria-Chhina Sherghat motor road	December, 1991	Under submission for final orders
2.	400 KV Anpra Varanasi Transmission line	-do-	Site Inspection report awaited
3.	800 KV Unna-Anpra transmission line	-do-	-do-
4.	Const. of Duggadda canal	-do-	Under process
5.	Exchange of land with Pvt. land for settlement of villagers	January, 92	Under process for final orders
6.	Jaiti-Pipali motor road	-do-	-do-
7.	Teekhla-Mahindanda motor road	-do-	-do-
8.	Balukot-Payian pauri motor road	-do-	Under process
9.	Basolikhan-Chantala GIC link road	-do-	Under process for final orders
10.	Garikund Mini Hydro Electric Project	-do-	-do-
11.	Kosi-Daulghat Kori-Chhina motor road	January, 92	Under process for final orders
12.	Pindari-Glashiar motor road	January, 92	Under process

S. No.	Name of proposal	Pending since	Reason
13.	Darkot Dhapa motor road	January, 92	Under process for final orders
14.	Pathar Khola Drinking W.S.S.	January, 92	Essential details awaited from State Govt.
15.	Chandrawat Bisht Gaon motor road	January, 92	-do-
16.	Didihat D.W.S.S.	February, 92	-do-
17.	Malli Viduli D.W.S.S.	February, 92	-do-
18.	Amtola Tok D.W.S.S.	February, 92	-do-
19.	Navoliya Gaon D.W.S.S.	February, 92	-do-
20.	Mahargarhi D.W.S.S.	February, 92	-do-
21.	Mairolli Dasoti D.W.S.S.	February, 92	-do-
22.	Jolly Grant Raipur IMVR	February, 92	-do-
23.	Basti D.W.S.S.	February, 92	-do-
24.	Balgadhi Chaugrakhiya	February, 92	-do-
25.	Betata Canal	February, 92	-do-
26.	Rachna Tok D.W.S.S.	February, 92	Under process
27.	Rikochi Duchang Bridle path	February, 92	-do-
28.	Wyuri canal	February, 92	-do-
29.	Khawakote Chhanadev motor road	February, 92	-do-
30.	Chykhana-Thuesa Simal motor road	February, 92	Under process for final orders
31.	Sagar-Chhangaon Chhalchinna motor road	February, 92	-do-
32.	Const. of Group Centre SSE Headquarters	February, 92	Under process
33.	Dagali-Shvoli Chhalia Harinagari-Kalauo motor road	February, 92	Under process
34.	Velighat-Pindharahpali Headwal Salani motor road	February, 92	-do-
35.	Tanakpur-Tawaghat motor road	February, 92	-do-
36.	Bhagichora-Bagrihat motor road	February, 92	Under process
37.	Rampur Haldwani Railway line	February, 92	Under process for final orders